

Description of instrument

Proper stamp-duty

65. **Warrant for Goods**, that is to say, any instrument evidencing the title of any person therein named, or his assigns, or the holder thereof, to the property in any goods lying in or upon any dock, warehouse or wharf, such instrument being signed or certified by or on behalf of the person in whose custody such goods may be.

ASSAM ACT VII OF 1971

THE DIBRUGARH UNIVERSITY (AMENDMENT) ACT, 1967

(Received the assent of the Governor on the 21st March, 1971)

[Published in the *Assam Gazette*, Extraordinary, dated the 25th March, 1971].

An

Act

to amend the Dibrugarh University Act, 1965 (Assam Act VIII of 1965)

Preamble

Whereas it is expedient to amend the Dibrugarh University Act, 1965, hereinafter called the principal Act, in the manner hereinafter appearing ;

Assam Act
VIII of
1965.

It is hereby enacted in the Eighteenth Year of the Republic of India as follows:—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Dibrugarh University (Amendment) Act, 1967.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force on such date or dates as the State Government may, by notification in the official Gazette, appoint.

Amendment of section 3 of Assam Act VIII of 1965. 2. In sub-section (1) of section 3 of the principal Act, the words "the Pro-Chancellor" and "the Rector" shall be deleted.

Amendment of section 7 of Assam Act VIII of 1965. 3. In section 7 of the principal Act, item No. "(ii)", namely "(ii) the Pro-Chancellor" and item No. "(iv)", namely "(iv) Rector," shall be deleted and the existing item Nos. (iii), (v) and (vi) shall be renumbered as item Nos. (ii), (iii) and (iv) respectively.

Deletion of section 10 of Assam Act VIII of 1965. 4. Section 10 of the principal Act shall be deleted and the subsequent sections shall be renumbered.

Amendment of section 11 of Assam Act VIII of 1965. 5. For sub-section (5) of section 11 of the principal Act, the following shall be substituted:—

"(5) Whenever there is any temporary vacancy in the office of the Vice-Chancellor by reason of leave, illness or other cause, the Chancellor shall make such other arrangements as he may think fit for exercising the powers and performing the duties of the Vice-Chancellor during the absence. The Chancellor shall determine the emoluments or allowances payable to a person temporarily appointed to exercise the power and duties of the Vice-Chancellor."

Amendment of section 12 of Assam Act VIII of 1965. 6. In sub-section (1) of section 12 of the principal Act, the words "and the Pro-Chancellor" occurring after the words "the Chancellor" shall be deleted.

Deletion of sections 13 and 14 of Assam Act VIII of 1965. 7. Sections 13 and 14 of the principal Act shall be deleted and the subsequent sections shall be renumbered consequentially.

Amendment of section 18 of Assam Act VIII of 1965. 8. In sub-section (1) of section 18 of the principal Act,—

(1) item No. (ii), namely "(ii) the Pro-Chancellor," No. (iv), namely "(iv) the Rector," and No. (v), namely "(v) the Minister of Education of any other State or States, if any, to which the jurisdiction of the University may extend," shall be deleted and the subsequent item Nos. (iii) to (xxiii) shall be renumbered accordingly ;

(2) for sub-section (2) the following shall be substituted:—

“(2) On dates to be fixed by the Vice-Chancellor the Court shall meet at least twice a year at the interval of about 6 months. The first meeting in the year is to be called and treated as the Annual General Meeting, in which the annual statement of accounts, the audit report and the budget of the University for the next financial year, together with the views of the Executive Council shall be presented.”

Amendment
of section 19
of Assam
Act VIII of
1965.

9. In section 19 of the principal Act, in clause (b) for the words “such comments” in between the words “with” and “if any” the word “modification” shall be substituted.

Amendment
of section 20
of Assam
Act VIII of
1965.

10. In section 20 of the principal Act, item No. (ii), namely “(ii) the Rector,” shall be deleted and item No. (iii) to (ix) shall be renumbered accordingly.

Amendment
of section 22
of Assam
Act VIII of
1965.

11. In section 22 of the principal Act, item No. (2), namely “(2) the Rector,” shall be deleted and the item Nos. (3) to (10) shall be renumbered accordingly.

Amendment
of section 24
of Assam
Act VIII of
1965.

12. In section 24 of the principal Act, item No. (2), namely “(2) the Rector,” shall be deleted and item Nos. (3) to (6) shall be renumbered accordingly.

Amendment
of section 26
of Assam
Act VIII of
1965.

13. In section 26 of the principal Act, item No. (2), namely “(2) the Rector,” shall be deleted and item Nos. (3) to (7) shall be renumbered accordingly.

Amendment
of section 34
of Assam
Act VIII of
1965.

14. In section 34 of the principal Act,—

(1) sub-section (1) shall be substituted by the following:—

“(1) the statement of accounts of every completed financial year shall be placed for consideration of the Court together with

the audited report in the next year. For this purpose the accounts shall be audited by a firm of Chartered Accountants subject to over all audit and scrutiny by the Accountant General."

(2) after sub-section (4) the following shall be added as a new sub-section (5)—

"(5) The annual budget estimates of the University shall be published in the *Assam Gazette* immediately after these are finalised by the Executive Council and before submitting to the Court of the University."

Amendment
of section 35
of Assam
Act VIII of
1965.

15. In section 35 of the principal Act,—

(1) in clause (b) of sub-section (2), the words "and Pro-Chancellor" occurring after the word "Chancellor" shall be deleted.

(2) In sub-section (3), for the words "may either reject the same or submit the draft to the Court, with such modifications as it may suggest" occurring in the fourth, fifth and sixth lines, the words "shall consider the same and submit the draft with its recommendation," shall be substituted.

Amendment
of section 37
of Assam
Act VIII of
1965.

16. In sub-section (3) of section 37 of the principal Act, after the words "any authority concerned" the words "except the Court" shall be inserted.

Amendment
of section 42
of Assam
Act VIII of
1965.

17. In section 42 of the principal Act,—

(1) in sub-section (1), the words "the Rector" occurring in the third line shall be deleted.

(2) in clause (b) of sub-section (2) item No.(ii) namely "(ii) the Rector," shall be deleted and the item Nos.(iii) to (vi) shall be renumbered accordingly;

(3) in clause (c) of sub-section (2) item (ii), namely "(ii) the Rector" shall be deleted and item Nos.(iii) to (v) shall be renumbered accordingly.

Amendment
of section 45
of Assam
Act VIII of
1965.

18. In section 45 of the principal Act, in sub-section (1), after the words "Public bodies or individuals," add the words "University funds are misappropriated or misapplied."